

04.02.2019 for the period from 01.07.2020 to 30.06.2021 with relaxation in certain eligibility conditions specified therein for availing relief under the Scheme during the period 24.03.2020 to 31.12.2020.

[Placed in Library. *See* No. LT-3719/17/2021]

- (2) No. N-12/13/01/2019-P&D, dated the 11th January, 2021, notifying the decision of Employees' State Insurance Corporation to relax the condition of submitting claim for relief under the Scheme Atal Beemit Yyakti Kalyan Yojana in affidavit for claiming relief, along with certain amendments in the Scheme, which was notified in the Gazette of India Extraordinary Part III Section 4 on 04.02.2019.

[Placed in Library. *See* No. LT-3444/17/2021]

(b) A copy each (in English and Hindi) of the following Notifications of the Ministry of Labour and Employment, under sub-section (4) of Section 95 of the Employees' State Insurance Act, 1948:—

- (1) G.S.R. 675 (E), dated the 27th October, 2020, publishing the Employees' State Insurance (Central) Amendment Rules, 2020.
 (2) G.S.R. 676 (E), dated the 27th October, 2020, publishing the Employees' State Insurance (Central) Amendment Rules, 2020.

[Placed in Library. For (1) and (2) *See* No. LT-3445/17/2021]

II. A copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the V.V. Giri National Labour Institute (VVGNI), NOIDA, for the year 2019-20, together with the Auditor's Report on the Accounts.
 (b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. LT-3003/17/2021]

I. Notification of the Ministry of Civil Aviation

II. Report (2018-19) of the Commission of Railway Safety, Lucknow and related papers

III. Report and Accounts (2019-20) of AAI, New Delhi and related papers

IV. Report and Accounts (2019-20) of the Indira Gandhi Rashtriya Uran Akademi, Amethi, Uttar Pradesh and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Hardeep Singh Puri, I lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Civil Aviation, Notification F. No. AAI/OPS/707/GHR, dated the 6th March, 2020, publishing the Airports Authority of India (Ground Handling Services) Second Amendment, Regulations, 2020, under Section 43 of the Airports Authority of India Act, 1994.

[Placed in Library. See No. LT-3250/17/2021]

II. (1) A copy each (in English and Hindi) of the following papers, under Section 10 of the Indian Railways Act, 1989 and Section 12 of the Metro Railways (Operation and Maintenance) Act, 2002:—

- (a) Annual Report of the Commission of Railway Safety, Lucknow, for the year 2018-19.
- (b) Statement by Government accepting the above Report.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No. LT-3238/17/2021]

III. A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 28 of the Airports Authority of India Act, 1994:—

- (a) Twenty-fifth Annual Report and Accounts of the Airports Authority of India (AAI), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. LT-3240/17/2021]

IV. A copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the Indira Gandhi Rashtriya Uran Akademi, Amethi, Uttar Pradesh, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. LT-3239/17/2021]